

(2)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

ORIGINAL APPLICATION No. 868/2006

FRIDAY, THIS THE 8th DAY OF SEPTEMBER, 2006

HON'BLE MR. P.K. CHATTARJI ... MEMBER (A)

Aftab Alam Bharti,
S/o Late Mansoor Alam Bharti,
R/o Bharti Bhavan, Mohalla Khainpur,
City and District Banda, (U.P.) ... Applicant

(By Advocate Shri Jamal Ali)

1. Union of India, through Secretary,
Ministry of Defence, New Delhi.
2. Principal Controller of Accounts (FYS),
10-A, Shaheed Khudi Ram Bose Road,
Kolkata.
3. Assistant Controller of Accounts (AN),
10-A, Shaheed Khudi Ram Bose Road,
Kolkata.
4. The Controller of Finance and Accounts, (FYS),
Kanpur Group of Factories,
Ahubh Upaskar Bhavan, G.T. Road,
Kanpur Nagar. ... Respondents

ORDER

In this O.A., the applicant has requested the respondents to provide him a job on compassionate grounds after the death of his father on 25.01.2004, due to Tuberculosis.

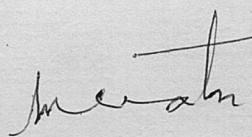
2. Shri Mansoor Alam Bharti, was employed in the Office of the controller of Finance and Accounts, Kanpur Group of Factories, Kanpur. After the death, the applicant's mother made a request to the Respondents for providing a job to her son, because her family was in acute distress after the unnatural death of her husband. In the said representation, the applicant's mother had also given the details of her financial position, liabilities and immovable properties, etc. However, the applicant's

Shri Jamal

grievance is that his case was not properly considered by the Respondents who have taken a decision rather superficially as would be evident from the letter dated 17/20-03-2006 (Annexure-A4), intimating that it would not be possible to provide a job to the applicant on compassionate grounds.

3. I agree ^{with} that the views expressed by the learned counsel for applicant that this letter does not address the points made by the applicant's mother in her representation on behalf of her son. Therefore, the Respondents are directed that they should consider the representation afresh looking at all aspects of the matter, also taking into account the vacancies available for compassionate appointment, etc. and pass a detailed and speaking order as per Rules. The applicant need not make any fresh representation and this O.A. itself may be taken as a representation for that matter and the case of the applicant should be ^{hereafter} ^{in each} considered on the first sitting of the Board for consideration of compassionate cases and thereafter issue appropriate orders.

4. Shri Saumitra Singh, the learned Senior Central Government Standing Counsel, is present for the respondents.


(P.K. CHATTARJI)
MEMBER (A)

psp.